

**GOVERNMENT OF INDIA  
COAL  
LOK SABHA**

UNSTARRED QUESTION NO:1201  
ANSWERED ON:13.08.2013  
PENDING PROJECTS .  
Vijayan Shri A.K.S.

**Will the Minister of COAL be pleased to state:**

- (a) whether the Government has received proposals from various States for sanctioning of Prospecting Licenses (PL)/Mining Leases (ML) of coal and lignite blocks;
- (b) if so, the details of such proposals received, sanctioned and still pending with the Government along with the reasons for their pendency during the last three years and the current year, State-wise;
- (c) whether the Government proposes to constitute any forum/mechanism for better coordination between the Centre and the States to resolve the issue relating to coal and lignite resources;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor and the alternative measures taken by the Government in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL)

(a) & (b): The details of applications received from the various State Governments for prior approval of the Central Government for grant of Mining Lease of the allocated coal/lignite blocks during the last three years and the current year and the status thereon are given below:-

| Year | No. of Mining Lease applications received from Various State Govts. | No. of applications approved | No. of applications pending  | Reasons/Remarks  |
|------|---|------------------------------|--|--|
| 2010 | 06  | #                            | One proposal was not considered as the   | block was de-allocated.  |
| 2011 | 06  | 03                           | NIL 03 applications were incomplete and returned.  |  |
| 2012 | 20  | 16                           | 03   | 01 proposal is under consideration.  |
|      |   |                              | 01 proposal pending for clarification regarding mining lease area-viz-a-viz coal bearing area. |  |
|      |   |                              | 01 proposal could not be examined as the file is in the custody of CBI.                        |  |
|      |   |                              | 01 proposal was not considered as the block was de-allocated.                                  |  |
| 2013 | 07  | NIL                          | 07   | 04 proposals pending (upto 12th August, 2013) for clarification regarding mining lease area-viz-a- |
|      |   |                              | viz coal bearing area.   |  |
|      |   |                              | 02 proposals under examination.  |  |
|      |   |                              | 01 proposal could not be examined as the CBI has registered FIR against allocatee company.     |  |

No application for prior approval of the Central Government for grant of prospecting license (PL) for allocated coal/lignite blocks under the relevant provisions of the Mines and Minerals (Development & Regulation) Act, 1957 is pending.

(c) to (e): In order to expedite the process of development of coal blocks, coal bearing states have been requested to introduce a system of monitoring of the development of coal blocks by a Monitoring Committee headed by the Chief Secretary. This committee may monitor development of coal block as well as production and utilization of the coal in the concerned end use plant. The committee may review the progress of development of coal blocks located in the state periodically alongwith the progress of setting up of the linked end use plant and make recommendations, as deemed necessary and appropriate, to the Ministry of Coal.